

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 05.09.2022

**Misc. Application No. 184 of 2022
(Delay Application)**

And

Misc. Application No. 677 of 2022

And

Appeal No. 88 of 2022

Rajinder Jeet Singh

..... Appellant

Versus

Securities & Exchange Board of India

... Respondent

Mr. Devraj Sharma, Advocate for the Appellant.

Mr. Akash Rebello, Advocate with Mr. Mihir Mody, Mr. Arnav Misra, Mr. Mayur Jaisingh, Advocates i/b K. Ashar & Co. for the Respondent Nos. 1 (SEBI).

Ms. Shruti Rajan, Advocate with Mr. Anubhav Ghosh, Mr. Vivek Shah, Advocates i/b Trilegal for the Respondent Nos. 2 (IIFL Asset Management).

Ms. Shruti Rajan, Advocate with Mr. Anubhav Ghosh, Mr. Vivek Shah, Advocates i/b Trilegal for the Respondent Nos. 3 (IIFL Trustee).

ORDER :

1. There appears to be a connectivity issue with the learned counsel for the appellant. We accordingly adjourn the matter. List on October 12, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

05.09.2022
PTM